

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.3-IA/980(AHM)2024
in
CP(IB)/84(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Kachrabhai Rajabhai Patel
(Personal Guarantor)

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Saurabh Rachchh, Adv.

For the Respondent :

ORDER

IA/980(AHM)2024

Resolution Professional has filed his report which is delayed for about 2 months. Resolution Professional was appointed on 01.05.2024. Even though he had received the reply from Personal Guarantor and Financial Creditor report not prepared in time. Explanation of the Ld. Counsel for the RP for delay is not satisfactory. We direct the Resolution Professional/State Bank of India to pay cost of Rs.25,000/- for delay in filing report to Prime Minister's National Relief Fund. Resolution Professional is directed to collect the notice from registry and serve notice upon Personal Guarantor and Financial Creditor.

List for further consideration on 11.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)